

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE AND BANKING)

NEW DELHI: THE 23rd April, 1976

NOTIFICATION
(INCOME TAX)

No.1299(F.NO.404/95/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri P. Sunderarajan who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri M.A. Subramanian made under Notification No.1017 (F.NO.404/94/75-ITCC) dated the 4th August, 1975 is hereby cancelled.

3. This Notification shall come into force with effect from the date the officer in paragraph 1 takes over as Tax Recovery Officer.

Sd/-

(V.P. MITTAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
New Delhi.

No.1299(F.NO.404/95/76-ITCC):

Copy forwarded to:-

1. The Commissioner of Income-tax, Tamil Nadu V, Madras.
2. All the Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Govt. of Tamil Nadu, Madras.
5. The Accountant General, Tamil Nadu, Madras.
6. Shri P.H. Ramchandani, Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section (5 copies).
8. Guard File.
9. The Director, IRS (DT) Staff College, Nagpur.

Sd/

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

AUTHORISED FOR ISSUE.

(S.C. PRASAD)

OFFICER ON SPECIAL DUTY
DIRECTORATE OF INSPECTION, (RS&P),